

CP 19/94
in
OA 522/93.

Dt. of Order:24-11-1994.

(Order passed by Hon'ble Shri A.V.Haridasan, Member (J)).

* * *

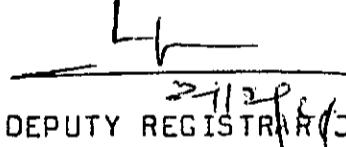
Shri K.Sudhakar Reddy, counsel for the applicant and Shri N.R.Devraj, learned standing counsel for the Respondents are present. Counsel for ~~either~~ either side states that the judgment has already been implemented. In view of the above submission we find no reason to take action ~~on the contemnor~~ ^{against his respondent} under the contempt of Court's Act. Hence the C.P. is dismissed. Notices issued to the Respondents are discharged.


(A.B.GORTHI)
Member (A)


(A.V.HARIDASAN)
Member (J)

Ot. 24th Nov. 1994.
Dictated in Open Court.

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DEPUTY REGISTRAR (J)

TO

1. Maj, J.S.Ahluwalia, The Director General of Electrical & Mechanical Engineering, EME(Civil), Army Headquarters, DHQ, New Delhi - 11.
2. Col. S.S.Gumman, The Commanding Officer, EME Depot, Bn. Secunderabad.
3. Sri P.Ravi Kumar, Area Accounts Officer, (AAO), CDA(Controller Defence Accounts), Secunderabad.
4. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT, Hyderabad.
5. One copy to Mr. N.R.Devraj, ~~Advocate~~ CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR